(e) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHAR BHAI CHAUDHARY): (a) Total 86 organizations were not funded during the year 2007-08 which were funded earlier.

(b) to (e) As per the provisions of the schemes of the Ministry for grant in aid, funds to voluntary organizations are released only to those who send complete proposals and have been recommended by the Multi Disciplinary State Level Committee, subject to availability of funds. The scheme has no provision for receiving applications directly from the organizations. As per this procedure, proposals recommended by State Level Committees, but found to be incomplete were informed.

ST status to communities in Assam

1005. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of the present status of the proposal received from the Assam Government to provide ST status to six communities of the State, who are demanding the same for several years; and

(b) the present status of these communities namely Konch Rajbonshi, Tai Ahom, Moran, Motok, Tiwa and Tea Tribes in the State regarding recognition as Scheduled Tribe?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) The Ministry of Tribal Affairs has processed the proposal of the State Government of Assam for inclusion of Adivasi Tea Tribes, Ahoms, Mattaks, Morans, Koch Rajbangshi & Chutias in the list of Scheduled Tribes in Assam as per modalities approved by the Government of India on 15/06/1999 for determining the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes' lists. Further justification from State Government of Assam in support of their proposal for inclusion of above six communities in the list of Scheduled Tribes in Assam has not been received. There in no proposal for inclusion of "Tiwa" in the list of Scheduled Tribes in Assam.

Land to forest dwellers

1006. SHRI PRAVEEN RASHTRAPAL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) what is the status of the Central Act passed by U.P.A. Government for granting land pattas to forest dwellers in Gujarat, Maharashtra and Madhya Pradesh;

(b) whether it is a fact that implementation by these State Governments is far from satisfactory; and

(c) what action is proposed by the Central Government to help the tribal population?